

to the tribal people for their economic development?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):** (a) to (c). The information is being collected and will be laid on the Table of the House in due course.

#### LABOUR LAWS IN RIVER VALLEY PROJECTS

**\*1901. Shri Vidyalkar:** Will the Minister of Labour be pleased to state:

(a) whether the workers at the following projects have been protected by the Provisions of the Factories Act, Payment of Wages Act, Industrial Disputes Act, Industrial Employment Act, Workmen's Compensation Act, and Minimum Wages Act:

- (i) Hirakud Project,
- (ii) Damodar Valley Project,
- (iii) Nangal Bhakhra Project;

(b) whether Government's attention has been drawn to the fact that in all, or at least some of the places the provisions of the above mentioned Acts do not apply, with the result that a large number of workers remain unprotected;

(c) whether Government have received representations requesting that the provisions of the above mentioned and other labour laws should be applied in these labour areas; and

(d) if so, what action Government propose to take in this matter?

**The Minister of Labour (Shri V. V. Giri):** Information is being collected from the State Governments concerned and will be laid on the Table of the House in due course.

#### ACCIDENTS AT RIVER VALLEY PROJECTS

**\*1902. Shri Vidyalkar:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of accidents at:

- (i) Hirakud,
- (ii) Damodar Valley Project, and
- (iii) Nangal Bhakhra Project that occurred in 1950-51, and 1951-52;

(b) how many cases resulted in (i) death, (ii) permanent disablement and (iii) temporary disablement;

(c) in how many cases compensation has been paid and the amount of compensation paid;

(d) whether it is a fact that in certain cases no compensation was paid for a year or more after the accident took place, and in some cases no compensation was paid at all;

(e) whether Government received complaints that in many cases no compensation has been paid at all; and

(f) if so, what steps Government propose to take in order to protect the workers' rights in the matter?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** (a) to (f). The information is being collected and will be laid on the Table of the House as soon as possible.

#### GANGA BARRAGE PROJECT

**\*1903. Shri Barman:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Central Water and Power Commission has submitted the results of their investigations on 'the Ganga Barrage Project';

(b) what the main recommendations are; and

(c) the recommendations accepted by Government so far, if any?

**The Minister of Planning and Irrigation and Power (Shri Nanda):** (a) No, Sir.

(b) and (c). Do not arise.

#### REHABILITATION IN CACHAR

**\*1904. Shri S. C. Deb:** Will the Minister of Rehabilitation be pleased to state:

(a) the operational set-up of Rehabilitation in the District of Cachar;

(b) if the audit Report of the work of Rehabilitation undertaken in the District of Cachar has been received;

(c) the state of affairs as revealed in that audit report that is, whether any overwriting of figures, any misappropriation, any mis-spending or bungling of funds have been brought to light;

(d) the nature of Rehabilitation with percentage of success in comparison with other areas in charge of the Government of India;

(e) the condition of destitute families with definite plan of aid;

(f) whether the condition and scheme of loan distribution have been to the satisfaction of recipients or whether there are any complaints regarding mal-practices and corruption; and